
Be it enacted by Parliament in the Seventy-second Year of the Republic of India as follows:

1. (1) This Act may be called the National Commission for Homoeopathy (Amendment) Act, 2021.

(2) It shall come into force at once.

2. In section 58 of the National Commission for Homoeopathy Act, 2020, after sub-section (4), the following sub-section shall be inserted, namely:

"(5) Notwithstanding the expiration of the period for reconstitution of the Central Council under section 3A of the Homoeopathy Central Council Act, 1973, as inserted by the Homoeopathy Central Council (Amendment) Act, 2018, all acts done by the Board of Governors constituted under sub-section (4) of that section and all the powers and functions of the Central Council exercised and performed by it under the
repealed Act, as amended by the Homoeopathy Central Council (Amendment) Ordinance, 2021, immediately before the commencement of this Act, shall be deemed to have been done or taken under the provisions of this Act and shall continue in force accordingly unless and until superseded by anything done or by any action taken under this Act.”.

ANOOP KUMAR MENDIRATTA,
Secretary to the Govt. of India.

MINISTRY OF LAW AND JUSTICE
(Legislative Department)
New Delhi, the 19th August, 2021/ Sravana 28, 1943 (Saka)
CORRIGENDUM
In the Tribunals Reforms Act, 2021 (33 of 2021), published in the Gazette of India, Extraordinary, Part II, Section 1, dated the 13th August, 2021, Issue No. 45,—
Throughout the Act, for “the Tribunal Reforms Act, 2021”, read “the Tribunals Reforms Act, 2021”.